

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2835
TO BE ANSWERED ON 25TH MARCH, 2025**

PENDING CASES AND PAYMENTS UNDER AB-PMJAY

2835. SHRI MALLIKARJUN KHARGE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the total number of cases pending for payment under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) as of the latest available date, State/UT-wise;
- (b) the total amount pending for payment under the scheme, State/UT-wise;
- (c) the reasons for the pendency of claims and the steps taken by Government to expedite the settlement of pending payments; and
- (d) whether Government has set any specific timeline for clearing the backlog, and if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI PRATAPRAO JADHAV)**

(a) to (d): Settlement of claims is an ongoing process. Under Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), claims are settled by respective State Health Agencies (SHA). NHA has laid down guidelines for payment of claim to hospitals within 15 days of claims submission for the intra-state hospitals (hospitals located within State) and within 30 days in case of portability claims (hospitals located outside State). Claims are required to be settled within the timeline specified under the scheme. Notable improvements have been recorded in the overall average Turnaround Time (TAT) for claim settlements year on year. Regular review meetings are organized to take stock of the progress with regards to the claims. Further, capacity building activities are organised for efficient claims settlement.
